

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE MOHAMMED NIAS C.P.**

Wednesday, the 6th day of March 2024 / 16th Phalgun, 1945
WP(C) NO. 9022 OF 2024(C)

PETITIONER:

**DR.M.R.SASEENDRANATH, AGED 68 YEARS, VICE CHANCELLOR (UNDER
SUSPENSION), KERALA VETERINARY AND ANIMAL SCIENCES UNIVERSITY,
POOKODE, LAKKIDI P.O., WAYANAD, RESIDING AT MAPRANATH HOUSE,
"DWARAKA", ARIMPUR P.O., THRISSUR, PIN - 680 620**

RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY THE SECRETARY TO GOVERNMENT, ANIMAL
HUSBANDRY DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001**
- 2. KERALA VETERINARY AND ANIMAL SCIENCES UNIVERSITY, POOKODE, LAKKIDI
P.O., WAYANAD, REPRESENTED BY ITS REGISTRAR, PIN - 673 576**
- 3. CHANCELLOR, KERALA VETERINARY AND ANIMAL SCIENCES UNIVERSITY, RAJ
BHAVAN, THIRUVANANTHAPURAM, PIN - 695 099**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay the operation and implementation of and all further proceedings pursuant to Ext.P1, so as to enable the petitioner to continue as Vice Chancellor of the University, pending disposal of the Writ Petition (Civil).

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.S.P.ARAVINDAKSHAN PILLAY, N.SANTHA, V.VARGHESE, PETER JOSE CHRISTO, S.A.ANAND, K.R.REMYA, L.ANNAPOORNA & VISHNU V.K., Advocates for the petitioner, SRI.T.B.HOOD, SPECIAL GOVERNMENT PLEADER for R1, SRI.MANU GOVIND, STANDING COUNSEL for R2 and of SRI.P.SREEKUMAR, Advocate for R3, the court passed the following:

MOHAMMED NIAS C.P., J.-----
W.P.(C) No. 9022 of 2024
-----**Dated this the 6th day of March, 2024****ORDER**

Sri.T.B.Hood, the learned Special Government Pleader, appears for the first respondent, Sri. Manu Govind, the learned Standing Counsel, appears for the second respondent and Adv.P.Sreekumar, learned Counsel, appears for the third respondent.

2. There will be a direction to the respondents to file their counter affidavits, if any, within two weeks.

3. Ext.P1 suspension order dated 02/03/2024 has been passed by the Chancellor under Section 9(9) of the Kerala Veterinary and Animal Sciences University Act, 2010, in anticipation of an enquiry against the Vice Chancellor. On going through the writ petition, the facts and circumstances leading to the order of suspension, I am not inclined to grant a stay of the operation of the order of suspension. The contentions of the petitioner questioning the jurisdiction of the Chancellor to pass the impugned order will be considered after the pleadings are complete.

Post on 26/03/2024.

Sd/-

**MOHAMMED NIAS C.P.
JUDGE**

APA

APPENDIX OF WP(C) 9022/2024

Exhibit P1

**TRUE COPY OF THE ORDER NO.(FILE NO.)GS6-411/2024 DATED
02.03.2024 OF THE 3RD RESPONDENT.**

